

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KULBHARAT, JUDICIAL MEMBER**

I.T.A. No. 5859/DEL/2018 (A.Y 2016-17)

(THROUGH VIDEO CONFERENCING)

Kavita Agarwal A-58, Madhuban, Preet Vihar, New Delhi ACXPA3774C (APPELLANT)	Vs	ACIT Central Circle-19 New Delhi (RESPONDENT)
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Appellant by	Sh. None
Respondent by	Sh. M. Barnwal, DR

Date of Hearing	03.03.2021
Date of Pronouncement	03.03.2021

ORDER

PER G.S. PANNU, VP :

This appeal is filed by the assessee against the order dated 17/07/2018 passed by CIT(A)- 27 for Assessment Year 2016-17.

2. Before us, the Ld. DR appeared and submitted that the assessee has moved an application thereby stating that the assessee is interested to resolve the pending issue through Direct Tax “ Vivad se Vishwash Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of Revenue subject to a caveat that in case

the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the Revenue is dismissed as withdrawn.

4. In the result, appeal of the Revenue is dismissed.

**Order pronounced in the Open Court in presence of Ld. DR on this
03rd Day of March, 2021**

Sd/-

(KUL BHARAT)

JUDICIAL MEMBER

03/03/2021

R. N

Sd/-

(G.S. PANNU)

VICE PRESIDENT

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,

ITAT, Delhi

